

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 04  
**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

v.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 31.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Ishita Sharma, Adv.

**ORDER**

**IA-3367/2020**

Report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3367/2020 stands disposed of.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**